

National Company Law Tribunal

Allahabad Bench

CP NO. 29/ND/2009

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

NAME OF THE COMPANY: J.B. Dawuka Pvt Ltd.

SECTION OF THE COMPANIES ACT/I & B CODE: 397/398 of the Companies Act of 1956

Sl. NO.	Name	Designation	Representation	Signature
1.	Yogesh K Jagia	Adv	Petitioner	Yogesh K Jagia
2.	Rajesh Kumar	Adv.		
3.	Abhijit Mukherjee	Adv.		
4.	Adesh Tandon	PCS	Respondent	Adesh Tandon

CP NO.29/ND/2009

Sh. Yogesh Jagia alongwith Sh. Abhijit Mukherjee, Advocates for the petitioner. Sh. Adesh Tandon, PCS for the respondent.

Pursuant to the order dated 26.07.2017 as passed by the Hon'ble NCLAT in the matter, the impugned order dated 27th July, 2017 of this Tribunal now stands set aside. In the result the CA No.15/2016 stand restored for the purpose of hearing.

In pursuance of previous direction issued by this Tribunal, the petitioner has submitted necessary clarification under Rule 11 of the Regulation which is taken on record. Argument are heard. The case is fixed for the order in CA No.15/2016 for the purpose of substitution/bringing the LRS on record.

At this stage, Sh. Adesh Tandon, PCS pointed out that there is no formal application seeking for condonation of delay in filing such application for substitution/bringing LRs on record, which is confronted by the petitioner counsel and in alternate he is making oral prayer also for such condonation of delay, if formal application is not found.

It is also informed that CA No.158/2017 as filed by the respondent, the petitioner has filed its reply. A spare copy thereof be provided to the Ld. PCS appearing for the applicant/respondent. Further, the petitioner Sh. Raj Kumar Agarwal moves CA No.201/2017. A copy of the same is received by the PCS. The case is fixed for filing reply to the same.

The matter be listed on 11th December, 2017.

Dated:20.11.2017

Typed by:
Kavya Prakash Srivastava
(Stenographer)

Sd—
H.P. Chaturvedi,
Member (Judicial)